

slow that we are alive to the situation. As a result of this control the prices have come down.

Shri Tyagi: Is it a fact that at the conference at Lucknow the hon. Minister had taken an assurance from the millowners that they would not raise the price after this export?

Shri A. P. Jain: The hon. Member is again mistaken. There was no conference at Lucknow. The talks took place at Naini Tal.

Shri Tyagi: I apologise for the wrong name.

Shri A. P. Jain: There, the millowners gave an assurance that they will not raise the price of sugar as a result of allowing the export quota. Some of the millowners did not abide by that assurance, and therefore we had to take action. We have brought down the price. What else could we do?

Shri Braj Raj Singh: What was the ex-factory price at the time of the promulgation of the export promotion ordinance?

Shri A. P. Jain: I am giving the price in the important markets.

Shri A. M. Thomas: I may mention the All-India market prices: at Jullundur, on the 26th July, it was Rs. 39.22; at Delhi, it was Rs. 40.25; at Calcutta, it was

Shri A. P. Jain: I want notice for that, but, if the hon. Member wants market prices, I can give them.

Shri Braj Raj Singh: How much sugar was released after the promulgation of the ordinance on the 30th July for free sale in the market? How much has been exported after the promulgation of the ordinance up to now?

Shri A. P. Jain: According to the latest information which I got contracts for the export of about 16,000 to 17,000 tons of sugar have been entered into.

Shri Braj Raj Singh: That has not been exported.

Shri A. P. Jain: It takes a little time to export, after contracts have been made.

Shri Braj Raj Singh: How much was released for free sale?

Mr. Speaker: The matter will come up later. The Question Hour is over.

Shri Braj Raj Singh: My resolution is there, and so I want the information in connection with the discussion on the resolution.

Mr. Speaker: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Ad Hoc Tribunal

*42. **Shri T. B. Vittal Rao:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 1482 on the 5th April, 1958 and state:

(a) whether the *Ad Hoc Tribunal* appointed in 1953 to go into some grievances of Railwaymen has since framed its recommendations;

(b) if so, the salient features of the same; and

(c) when action will be initiated for implementing the same?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Not yet;

(b) and (c). Do not arise.

Timber

*43. **Shri V. P. Nayar:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government of India has information regarding the pres-